of Miseram for the services of a part of the financial year 1979-80.

MR. CHAIRMAN: The question is:

"That leave be granted to introduce a Bill to provide for the withdrawal of certain sums from and out of the Consolidated Fund of the Union territory of Mizoram for the services of a part of the financial year 1979-80."

The motion was adopted.

SHRI SATISH AGARWAL: I introducet the Bill.

15.10 hrs.

MIZORAM APPROPRIATION BILL
1979*

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI SATISH AGARWAL): I beg to move for leave to introduce a Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of the Union territory of Mizoram for the services of the financial year 1978-79.

MR. CHAIRMAN: The question is:

"That leave be granted to introduce a Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of the Union territory of Mizoram for the services of the financial year 1978-79."

The motion was adopted...

SHRI SATISH AGARWAL:
I introduce the Bill.

15.12 hrs.

PUNJAB EXCIBE (DELHI AMEND-MENT) BILL

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI SATISH AGARWAL): Madam Chairman, I beg to move:

"That the Bill further to amend the Punjab Excise Act, 1914, as in force in the Union Territory of Delhi, he taken into consideration."

With your permission, for the information of the hon. Members of this flouse, I would like to briefly make a statement with regard to this Bill as to why it was necessary for the President to issue an Ordmance was hence this present Bill.

The Union Territory of Delhi db not have any Excise Act of their swe and accordingly the Punjab Excise Act, 1914, and amendments made to # have been extended to the Union Territory of Delhi by notifications issued under Section 7 of the Delhi Laws Act, 1912 and Section 2 of the Union Territories (Laws) Act, 1958 with the necessary restrictions and modifications. This Act as modified regulates, inter alia, the sale of intoxicants but two methods, namely, licensing and taxation. As for taxation is concerned Section 16 of the Act provides that no intoxicant shall be imported, exported or transported except after payment of any duty to which it may be liable under this Act or executions of a bond for such payment, and im compliance with such conditions the Lt. Governor of Delhi may impose. Similarly, Section 23 lays downs prohibition of removal of intoxicant from any distillery, brewery, watehouse or other place of storage unless the duty, if any, payable under Chapter 7 has been paid or a bond has been executed for the payment thereof. Section 31 of the said Act its Chapter V provides for the imposition of excise duty, or countervailing duty at such rate or rates as the Lt. Governor of Delhi would direct on any excisable articles imported, exported or transported, manufactured, cultivated or manufactured in any distillery or brewery licensed under the Act.

^{*}Published in Gazette of India Extraordinary Part II, Section 2, dated 21.3-1979.

[Shri Satish Agarwal]

Wine Merchants in the Union Tersutory of Delhi, M/s Sat Pal & Co. and others filed a civil writ petition in the High Court of Delhi challenging Sections 16, 23 and 31 of the Punjab Excise Act, 1914, as extended to the Union Territory of Delhi as well as Delhi Excise Duty Order, 1976 Their main argument was that no countervailing duty on liquor imported could be levied if no liquor is manufactured in the State. The hon. Court after admitting that the excise duty and the countervailing duty are two distinct concepts, declared that no duty could be imposed or imported articles when articles similar to those are not manufactured within the State. They further declared the 11degality of the countervailing duty collected by the Union Territory of Delhi from wine merchants in respect of country liquor removed from the bonded warehouses licensed in Delhi for sale by them. The hon. Court also issued writ of mandamus calling upon the Delhi Administration to refund to wine merchants within three months from the date of the judgment the entire amount of countervailing duty collected from them. In their judgment the Court relied mainly upon the observations of the Supreme Court in 1966 in Kalyanı Stores Vs. State of Orissa and others. In the said judgment, the Supreme Court had accepted that countervailing duty can only be levied if similar goods are actually produced or manufactured in the State on which excise duties are being levied.

15,14 hrs.

[MR. DEPUTY-SPEAKER in the Chair]

The immediate effect of the judgment would have been a loss of Rs. 7 crores in the current year and more than Rs. 75 crores on the refund of levy from 1950 onwards on country liquor abone. This loss would be manifold if the same principles are

applied to levy on other types of liquor. Besides the heavy losses of revenue, refund of the duties collected earlier would enable the licencees to reap windfall benefits of the portion of the duty already borne by the consumers. But the judgment of the hon. Court has to be read in its wider perspective inasmuch as it indirectly ran counter to the prohibition policy of the Government of India. The main philosophy behind imposition of heavy duties on liquors imported in Delhi was to discourage the mass consumption of intoxicants as a part of the general policy of the Government on prohibition.

Having taken this into consideration and as the matter was of immediate importance from the points of view mentioned above, the President promulgated an Ordinance, the Punjab Excise (Delhi Amendment) nance, 1979, on 20-1-1979 which immediately came into force. In ordicircumstances the necessary Bill would have been moved in the Parliament, but as the Parliament was not in session the need for promulgation of the Ordinance by the President arose to achieve the twin purpose of avoiding loss to the exchequer and an adverse impact on the prohibition policy of the Government of India.

The Ordinance has amended suitably Section 3 and 31 of the Punjab Excise Act, 1914, as in force in the Union Territory of Delhi not only to validate duties levied in the past but also to empower collection of such duties in future. Section 3 has also amended the definition of excisable article so as to include within its scope 'spirit' in order to validate duties levied in the past and also in respect of future. Section 31 of the Act does not specify the ceiling in respect of the duty which could be imposed on any excisable article. New Schedule 1A has been added to the Act so as to empower the Lt. Governor of Delhi to impose on any

excisable article duty at such rates as not exceeding the maximum specified in the Schedule.

The present Bill seeks to replace the said Ordinance. Copies of the Ordinance along with a statement under sub-rule (1) of rule 71 of the Rules of procedure and Conduct of Business in Lok Sabha have already been placed before the House.

Hon. Members will agree that the august objective of further amending the Punjab Excise Act, 1914, as in force in the Union Territory of Delhi providing the levy and collection of a special duty by the Delhi Administration on any lexcisable article including alcoholic liquor and spirit is in conformity with the general thinking of this House on the Government policy on prohibition. Since the consumption, except for medical purposes, of such articles would be injurious to health and the levy of special duty on the importation of such articles in Delhi would be an endeavour towards bringing about prohibition of the consumption of such intoxicants, the present Bill is seeking to achieve the objectives laid down in the Directive Principles of the State Policy as enshrined in Part IV of the Constitution of India.

Sir, I move.

MR. DEPUTY-SPEAKER: Motion moved:

"That the Bill further to amend the Punjab Excise Act, 1914, as in force in the Union territory of Delhi, be taken into consideration."

Mr. Vasant Sathe.

SHR1 VASANT SATHE (Akola): I want to take the opportunity, while speaking on this Bill, to discuss the entire prohibition policy of the Government which the Bill aims at fulfilling. I am one of those who believe sincerely that the vice of drink should be eliminated and minimised. But it has been the experience all over the

world, in every country wherever such in attempt was made, including India, that any policy to bring about temperance by law fails. In India itself, in Bombay, the present Prime Minister, when he was the Chief Minister of Bombay, tried to introduce prohibition, and we saw what happened in Bombay. The amount of illicit distillation, the industry of illicit distillation, that grew was so shocking that it spoiled and corrupted not only the police force but the entire administration, because illicit distillation is one which can be produced in any house, in every home. And you cannot put a Policeman in front of every house. All that you need is some jaggery and you will be amazed that the price of jaggery and gur which is produced on a large scale in Maharashtra in the sugar factories and other places went up because jaggery was imported in places like Bombay and round about that region for illicit distillation. 1 would like to know from this government. How are you going to stop illicit distillation in this country? What measures do you have in mind to stop it? If you increase the Police force, all we know how meagrely the Policemen are paid. We know to-day in this country the law and order situation is completely in ruin Why? and has collapsed. Because the Policemen do not find their heart in their job. When this is an ordinary situation of law and order, you are going to give another impetus by introducing this draconian measure. The object may be laudable, but, for a laudable objective, if the remedy is wrong, then instead of curing the disease you will only be aggravating it.

Your object is prohibition. The best way is to educate the people and to bring about temperance. Instead of doing that, you want to do it by law. What are you doing by such laws? In fact you are not introducing prohibition. You are not saying that in Delhi you are going to stop these articles from coming into Delhi. All that you are saying is that we are going to impose a duty and the cat came out of

[Shri Vasant Sathe]

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the bag, the moment you said, 'We are losing Rs. 7 crores and retrospectively, we would lose Rs. 70 crores'. That means your entire object is financial. You want to gain this Rs. 7 crores and you want to save Rs. 70 crores, Therefore, you are levying this duty. You are levying duty on every type of article that you have mentioned.

I would like to know the articles mentioned here. One is country liquor. Then plain liquor, ordinary spiced liquor, special spiced liquor, Plain when issued to troops, Spiced liquor including special liquor when issued to troops...

SHR1 K. P. UNNIKRISHNAN (Badagara): Something is missing.

SHRI VASANT SATHE: I am coming to that.

Then Indian made rum issued to troops. I am coming to the troops issue also. Then Rectified spirit or absolute alcohol. All other sorts of liquor including Indian Made Foreign Liquor except denatured spirit and special denatured spirit. Spirituous preparations including essence but other than Medicinal and Toilet Preparations as defined in the Medicinal and Toilet Preparations (Excise Duties) Act. 1955. Denatured spirit. Special denatured spirit. Indian Beer containing 5 per cent or less alcohol. I do not understand this. I would like to know from the hon Minister. Has he ever taken beer having less than 5 per cent alcohol? If he has had, did it have any adverse effect on him? What are you doing about? Then Indian Beer containing alcohol more than 5 per cent. Cider. Imagine cider has been brought under excise.

SHRI SATISH AGARWAL: I do not know cider. You know every thing.

SHRI VASANT SATHE: Himachal Pradesh produces apple juice. This is cider. You have not mentioned Cider

having less than so mirch percentage or having more than so much percentage of alcohol. So, in these apple juice is hereafter banned.

-you know fully well. Ask the gentleman sitting behind you. He will tell you—that on Holl Day with Thandayi every one takes a little Bhang. The other day the Prime Minister himself is reported to have said that he does not consider Bhang to come within the purview of prohibition. Then, if it does not, why have you included Bhang and also cider? I want to know from you. And then, to add to all this, see item 12—

Any other intoxicating drug other than those mentioned above. What is the rate? Rs. 30 per kg. What is this—'other drugs'? Mr. Finance Minister, I would like to know what are the other intoxicating drugs?

SHRI K. P. UNNIKRISHNAN: What about their intoxicating substances?

SHRI VASANT SATHE: I am told that you are now propagating the philosophy of 'Chhodo Sharab Aur Peevo...' I am told by the Naturopathies that the drug or the one which the hon. Prime Minister of this country is propagating has a great intoxicating quality—it has more than four per cent intoxicating quality. Are you going to ban that? Are you going to touch that? Is that included in item No. 12?

I would like to know what is the view of this Government on Shivambu which is being propagated in this country—water of life—"Drink your own in the morning with cheers". What are you going to do about all that?

Sir, I would also like to know the policy of this Government? By this bill your whole objective of achieving. prohibition is going to be negatived. You are going to say 'pay this money and then you can bring it'. You are not banning it. You are only asking them to pay. So, is this the policy of the Government that in this country, that

prices on the fllicit liquor, the country liquor and all sorts of these articles which you have mentioned in the Bill will be increased?

In the budget, the hon. Finance Minister has not imposed any duty on liquor? He has not enhanced it. (Interruptions). Indeed, he is very wise. Now you are indirectly getting a note on Shivambu.

SHRI SATISH AGARWAL: Why are you worried about it?

SHRI VASANT SATHE: I just want to know what are you going to do about Bhang? How much percentage of alcohol does this contain? I am glad Mr. Minister you are now being educated. Now the knowledgeable man, Shri Kanwar Lal Gupta has come and he will tell you what does that contain. Beer, I know, contains not les than 5 per cent alcohol. Is the beer containing 2 per cent alcohol not a drink at all? Does this do any intoxication? It only clears your bowels. And you will not suffer from kidney trouble and no dialysis will be needed later on.

Therefore I would like you to take the whole of the prohibition policy a little bit seriously. I think that this government is being run by fads and phobias. That is where my grievance is. There is this Indira Phobla and how to get rid of her or how to finish her. For that you want to have a special court. Why have the Shivambu fads?

AN HON. MEMBER: Swayambu!

SHRI VASANT SATHE: Whatever you may call it. Can you run the Government by fads? I would like to know that. The whole objective that is contained in the bill runs counter and that is why I say that this Bill deserves to be thrown out and rejected by the House. You are not honest enough. If you are honest to have prohibition, however absurd it may be, why do you force that by this Bill' The hon. Minister said that in his own

State-Rajasthan-they are not going to or they are not expected to implement the total prohibition policy. Then why are you bringing in this Bill? Be honest and say that you want to earn revenue. This is what you are saying. If you are honest enough to say that Delhi must have revenue then say that you will tax anything that is coming from Punjab or outside. You are not saying that. It is doubly taxed. Punjab will have its levy and when it enters Delhi, it will have its separate tax. And you will increase the price of this country liquor and all these articles. Now, even in regard to troops. Have you met any military man in Ladakh. In the cold regions the only thing which helps a military man keep wram is rum. If you deprive a military man of rum you will destroy his morale. You cannot tell him: Sip Shivambu. Therefore, I protest against this circumscribed Bill. This bill is a fraud on prohibition. bill will touch even ordinary liquor and make it costlier thereby encouraging illicit liquor. That is why it will defeat the whole purpose. It is counter to the aims and object mentioned therein. Therefore, I oppose this Bill. Do not pursue fads Be honest. Ask for revenue, we will give it to you.

भी भेदरसास गुप्त (दिल्पी सदर) उपाध्यक्ष महोध्यं, भीने केकी साठे साहब का भावज ब्यान से नुना । यह कह रहे वे कि की कंपाई पर हमारे सैनिक र्रहती है उन्हें संस्ती रम और मराव पाहिये। अनर वह ईमानदारी से उन्हीं की बात कहते ती वे शायद सीच भी सकते थे। लेकिन कहीं ऐसा तो नहीं कि उनके भाम पर कहीं इसारा किसी चीर की तरफ ही ? क्या अपने निये तो सस्ती नहीं चाहते ?

भी पसमा साढे: मैं भापका ख्यास कर रहा **F** 1

भी कंबर साथ युक्त : शाज तक जनता पार्टी के किसी सावनी को पीने की जरूरत नहीं है, वह तो वैसे ही नवे में रहता है। लेकिन जिसका नशा उतरा हो उसको नशे की जरूरत है।

भी बंसना साहे : जनता पार्टी को किस बीख का नशा है? लीडर की दबाई को सब लीय फ्रीलंड कर रहे हैं ईमानवारी से ।

MARCH 21, 1979

श्री कवर लाल गुप्त हुमें नभें की जरूरत नहीं है। जिनका नशा उतरा हुआ है भीर दिन प्रति दिन उतरता जा रहा हैं भीर एक दम ख्याल भाता है सजय गाधी का हो गया, अब इन्दिरा जी की बारी आने वाली है तो स्पेशल कार्ट याद झाता है। यह दिन प्रति दिन जो नशा नीच मा रहा है उनको जरूरत पडती है। इसलिए सस्ती मिलनी चाहिये। माननीय सतीश जी इनकी तरफ ब्यान दीजिए। यह भी एक नाफी बड़ा सैक्शन है, इसी दश का है। इसकी नरफ धगर धाप ध्यान नहीं देगे ता यह जिन्दा नहीं रह सकते। जो 11 साल तक कूर्सी पर बैठ वर उस नगे के अन्दर चुर हो कर देश म तानाशाही का जिसने निर्माण किया क्या भाज भाप उनका इतना ठडा करना चाहत है ? वह कुछ जिल्दाता रह इसी चीज के सहारे मही। धगर कुछ इस तरह ना हो सकता हो इनका कुछ इन्तजाम हो जाय, ता मुझे कोई ऐतराज बही है। मैं समझताह कि सरकार की निश्चित बाहीबीशन की भ्रच्छी पालिसी है, मैं उसका समर्थन करता हु खास तौर से दिल्ली सरकार ने जो प्राहीबीशन को पालिसी भ्रपनाई है, वह बहुत भ्रण्ठी है भीर मै दावे क साथ कह मकता हू कि दिल्ली सरकार प्राही बीशन की पालिसी की मानने में हिन्दुस्तान में सबसे द्यागे है।

ग्राप जो पजाव का बिल यहा पर लागू कर रहे है, तो दिल्ली का बिल ग्रलग क्यो नही बनाते? दिल्ली ग्रापके नीचे है ग्राप पजाब का बिल यहा क्यो लाते हैं? मैं माननीय मझी से कहूगा कि ग्रगर दिल्ली के लिए ग्रापने बिल लाना है तो ग्रलग बिल लाइये, पजाब का बिल यहा मत लाइये। मैं समझता ह कि दिल्ली में प्राहीबीशन कामयाब हुई है।

भी बसन्त साठे दिल्ली में इल्लोसिट डिस्टीलेशन बहुत हाती है।

भी संबर साल गुन्त यह मै मानता हू कि विस्ती में इस्लीमिट डिस्टीलेशन होती होती, उसमें जा पीने वाले हैं, वह कुछ मरेंगे भी, सेकिन यह आप जैसे नांबो के सिए नहीं है। इसे वह पीते हैं जो गरीब हैं, जिनके बच्चे आखे मरते हैं, जिसमें बर का कमाने वाला झराब पीता है। मैंने बस्ली में अपनी कांस्टी-टुएन्सी में देखा है कि पीने वाला मोरारजी भाई को गानी देता है और उमकी पत्नी व बच्चे मारारजी भाई की नारीफ करते हैं। आप कहते हैं कि इस्लीसिट डिस्टीलेशन कर लिया जायेगा, तो की निए।

द्भगर भाने वाली जैनरेशन को बचाना है, कुछ लोगों के घरों का भावाद करना है ता भापका प्राही-बीशन की पालिसी माननी हागी। यह चीज हमारे विधान में है। भाप ता महात्मा गाभी का मानने वाले है, भाप तो कहते हैं कि भार० एम० एस० ने महात्मा गांधी को मारा, लेकिन मैं बहता हूं कि भार० एस० एस० ने महात्मा गांधी को मही मारा, जो भाप जैसी मैंटेलिटी के लोग हैं, जो महात्मा जी का नाम लेते हैं और काम ऐसे करते हैं जैसे इन्दिरा गांधी करती है, तो भाप महात्मा गांधी के नहीं इन्दिरा गांधी के क्षिय्य हैं, यह उन लोगों का काम है। जिन महारमां गांधी ने कहा कि प्राही-की का काम है। जिन महारमां गांधी ने कहा कि प्राही-की का लोगों चाहिये, शराब-बन्दी होनी चाहिये, उन्होंने पिकेटिंग किया, सब कुछ किया, लेकिन जो धाजकल के धाप नौजवान हैं, जो महारमा गांधी का नाम लेकर कुर्सी पर बैठे रहे धौर धब कुर्सी चली गई तो धाप लोगों को प्राहीबीशन ब्रुटा लगने लगा।

मैं सरकार को बधाई देना बाहता हू कि झाज पिछल 32 साल में यह पहला मौका है कि जनता पार्टी की सरकार झान के बाद झब प्राहीबीशन पर मक्ती के साथ झमल हो रहा है।

श्री बसम्त साठे पागलपन है ।

श्री कवर लाल गुप्त ग्राप इसे पागलपन नहिये या कुछ भी कहिये लिकन यह ग्रापक लिये पागलपन हो नकता है।

श्री बसन्त साठ क्या जबदस्ती संकाई काम हो सकता है ?

श्री कवर साल गुन्त लोगो का एजूकेट कर के कानून से ग्रीर ज्यादा टैक्स लगा कर भी हम इसे कर सकर्ग।

श्री वसन्त साठे नसवन्ती कानन से नही कर पाये ता यह क्या कराते ? हमारी सरकार गई नसवन्ती में, भ्रापकी जायेगी नशावन्ती में।

श्री कंबर लाल गुप्त प्राप प्रपने मन में बहुत प्रकछे सपने ले रहे हैं। प्राप प्रपने प्राप को कहैं मुक्त ते जाइये। ध्रापने नसबन्धी की अवर्दस्ती हम नमाबन्दी करेंगे होंगे रहत नमाबन्दी के लिए ध्रगर यहा से वहां भी जा कर बैठेंगे तो उनके लिए हम दैयार है, क्यों कि देश के नमाबन्दी होंगे चाहिये। हमें इम बात की बिन्ता नहीं हैं, नमाबन्दी के लिए प्रगर हमें इघर से उठ कर उघर ही नहीं, बाहर भी जाना पढ़ा, ध्रौर देश के हित में यह बीज हैं, तो जनता पार्टी इसको करेग़ी। इस काई पापुलिस्ट स्लोगन के पीछे नहीं हैं। मैं दिल्ली की सरकार को बघाई देना चाहता हू कि जिन्होंने इस मामले में प्रगुवाई की हैं, देश को रास्ता दिखाया है। धाज हस्ते में 4 दिन यहा भागत बन्द रहती है होर 3 दिल के लिए भी हमने कहा है कि घनले 2 वर्ष में दिल्ली में पूरी नमाबन्दी हो जायेगी।

मै इस बिल का समर्थन करता हू, लेकिन मैं कहना चाहता हू कि दिल्ली के लिए एक झलग बिल साना चाहिये या और पजाब का बिल यहां पर लागू नहीं करना चाहिये था । मैं यह भी कहना चाहता हू कि सरकार की नवाबन्दी की पालिसी बिल्कुल ठीक है । कुछ राज्य मरकारों को छोड़ कर बाकी सर्पा राज्य सरकारों ने इस पालिसी को स्वीकार किया है । कुछ स्टेट्स ऐसी हैं, जो नवाबदी में चिक्वास नहीं करती हैं, औष उन्होंने खुल कर कहा है कि हम पूरी नवाबन्दी नहीं करेंचे: मैं उनकी कनिवशन को मानता हूं। लेकिन जिन राज्यों में माननीय सदस्य की पार्टी का शासन है वहां की सरकारों ने कहा है कि हम नशाबन्दी करेंगे। यहां पर माननीय सदस्य कोई दूसरी बात कह रहे हैं। अगर वह अपनी बात में विश्वास करते हैं, तो उन्हें बोनों सरकारों को भी अपनी नीति, बदलने के लिए कहना चाहिए।

SHRI KANWAR LAL GUPTA: I can understand Kerala, I can understand West Bengal. But Andhra Pradesh and Karnataka have endorsed the policy of the Central Government for total prohibition. As far as Tamil Nadu is concerned, they have already gone ahead of everybody. So, I must congratulate them at least in this respect.

SHRI A. BALA PAJANOR (Pondicherry): Why at least in this respect?

भी कवर लाल गुप्त यह पहला मौका है कि जनता सरकार के झाने झीर श्री मोरारजी देसाई के प्रधान मली बनने पर प्राहिबिशन लागू किया गया है। इससे कुछ लोगों को नकलीफ होगी, लेकिन झल्टी- भेट्ली इससे देश झीर समाज को लाभ होगा। यह खहर है झीर इस बहर को समाज में से निकालना चाहिए। मैं मानता हू कि इल्लिसिट डिस्टिलेशन सस बीस माल तक होता रहेगा। यह एकदम खत्म गही हो सकता है। लेकिन पहह बीस साल के बाद हम देखेंगे कि समाज में से यह गदगी निकल गई है झीर गरीब लोगों को इससे बहुन राहत मिलेगी।

इन मन्दो के साथ मैं इस बिल का समयंन करता हुं।

SHRI VAYALAR RAVI: (Chirayin-kil): Mr. Deputy-Speaker, Sir, this Bill has been introduced by the hon. Minister. It is more interesting because it involves the policy of the Government. It is unique in this respect that it is going to be in retrospective effect, that is, the refund of the levy will take into effect from 1959 onwards. It is stated in the Statement of Objects and Reasons as:

"2. The effects of the judgement as envisaged by the Delhi Administration would be a loss of Rs. 7

crores in the current year and more than Rs. 75 crodes on the refund of the levy from 1950 onwards..."

So, the Act, if passed, would be with retrospective effect which goes back for over a quarter century.

SHRI KANWAR LAL GUPTA: You were hoping all this time.

SHRI VAYALAR RAVI: Sir, there is another significant sentence in this Bill. I quote:

"Besides the heavy losses of revenue, refund of the duties collected earlier would enable the licencees to reap windfall benefits of the portion of the duty already borne by the consumers."

So, Sir, the Government is concerned about the revenue. This point I wanted to make. You are concerned with the revenues of the Administration of Delhi. It means prohibition is loss of revenue to many Governments.

Mr. Deputy-Speaker, Sir, coming from Kerala State, I am very proud to tell the House that the present Government in Kerala has presented a budget without any new taxation proposals and with more benefits and social amenities to the people. Of course, we are getting Rs. 150 crores more as Akbari revenue. With the Akbari revenue of Rs. 15.0 crores, the total comes to about Rs. 45 crores Now, this amount of Rs. 45 crores, if you slash down, it means we are to tax the people to get this amount. There is a lot of public resentment. Who will bear the burden of the social onslaught or political attack on the Government? You should look at the whole question with a practical approach and proper perspective; mere dogmatism will not lead the nation to prosperity. In framing any policy, specially a policy like Prohibition Policy, we must be guided by logic and reason as also by the economic and social conditions of the country.

[Shri Vasant Sathe]

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Mr. Bala Pajanor and all our friends from AIADMK are sitting here. With all my friendship with them, I would like to inform them, in their State the prohibition has been introduced and the required legislation has been passed, but if tomorrow Shri M. G. Ramachandran, Chief Minister Madras gets angry with Shri Bala Pajanor or any other Member here, in no time, they will land themselves in jail. It would said that they were found drunk there. The news will go round that they have landed themselves in jail because of this, but nobody will know what the facts are. The police can make money at any time they like. I am not saying anything against the Chief Minister of Madras; he is a very sincere person and very much devoted to the cause. I am only saying this to illustrate that there are such loopholes which can lead to corruption.

In our country, the prohibition has been experimented in Madras and many other States, but it has encouraged illicit distillation in those places, it is there even in Delhi. How many deaths have taken place bicause of this? The problem should be looked at with a little more consideration to the seal aspect. In the Soviet Union they have gone on with a big campaign. They have increased the levy on votka and have lowered the content of alcohol in beer and made it cheaper.

SHRI A. BALA PAJANOR: What is vodka?

SHRI VAYALAR RAVI: How does the Deputy-Speaker know?

MR. DEPUTY SPEAKER: It is a Russian vegetable.

SHRI VAYALAR RAVI: Votka is a Soviet drink. The price of this drink has gone up there and meanwhile, the alcoholic content of the beer has been reduced and they have started a mass education programme. Now, look how many minutes are we spending for propagating prohibition on our television and radio. Shri Advani, with

all his democratic utterances, is very eager to disqualify many important journalists of Delhi, but has he ever applied his mind for propagating the prohibition policy through this mass media and for educating the people in this respect? Not at all. The people of Punjab, who feed this nation more than any other State, consume the highest quantity of liquor also. The farmers of Punjab feed this nation, there the production of foodgrains is the highest but at the same time, they consume liquor also. There is a relation with the climatic conditions as also the productivity. As I said, you must reduce the alcoholic content and reduce its price, that would prevent the distillation of illicit liquor also

I am President of workers' Union of a brewery; they produce whisky also. They have got a factory in Bihar. If total prohibition comes there, what will happen to the investment of seven crores that they have made on that factory. You must, therefore, proceed in a systematic way and your approach should be practical and For the time being, you scientific should reduce the alcoholic content in the beer and simultaneously propagate for total prohibition. I object to the present approach of the Government strongly. You have to consider the What revenue aspect. alternative sources of revenue you should have, that has to be considered. Such a Bill is not going to help you much in your prohibition policy.

Shri Sathe has talked about the urine therapy. In Europe, especially in America, many people ask Indians, if they followed the Prime Minister in this respect. There was a television interview shown in America. The Prime Minister spoke to the people in America about urine therapy. American people are not interested in urine therapy. I fell definitely ashamed when people from America come and tell us that the Indian Prime Minister spoke to them for half-an-hour on urine therapy.

SHRI VASANT SATHE: On BBC also.

SHRI VAYALAR RAVI: Spending all the money to go to Europe and America-for speaking to them on urine therapy? Is the Indian culture represented by urine therapy? With all sincerity I say that I am sorry to hear about the way he made these utterances to the Indians living in America. They complained to me The Prime Minister represents this nation and this Parliament. He represents the views of the people of Don't think I am speaking against Prohibition. I am only drawing attention to its financial implications. Mr. Piloo Mody says that he will fight for the right to drink. (Interruptions)

SHRI VASANT SATHE: Half of the cabinet drinks. It has been admitted publicly.

SHRI VAYALAR RAVI I only say that the Prohibition Policy has to be more reasonable. For the benefit of the many people who drink, I want to quote a Poem:

"He who drinks, get drunk;

He who get drunk, goes to sleep He who goes to sleep does not sin; He who does not sin goes to Heaven; So let us all drink and go to Heaven."

श्री हकम देव नारायम यादव (मधत्रती) : उपाध्यक्ष महोदय, मरकार का जो विधेयक हैं मैं उसका समर्थन करता हु। सरकार ने जो यह सकल्प रखा है मदानिषेध का वह सही है। मैं बड़े गौर से सुन रहा था जब साठे माहब भीर माननीय वायलर रवि बोल रहे थे। बह कहते हैं कि लोतो की प्रशिक्षित किया जाय कि शराब बहुत बुरी बीज है। दुनिया मे जिनने पढ़े लिखे लोग हैं, जिल्होने धर्मशास्त्र का सम्ययन किया है मभी नैतिकतावादी, ध्रव्यात्मवादी और समाज मुधारक जितने प्राज तक दुनिया में हुए सब ने कहा मराब बुरी चीज है। उनका दर्मन भी पढ़े लिखे सोग ही पढ़ते हैं। लेकिन प्राय जो सम्य समाज है, पंढ़ा लिखा समाज है वही शराबकोरी का सब से बड़ा केन्द्र है। वहां बड़े लोग शराब पीते हैं उसका नाम है जायन्स क्लब, रोटरी क्लब । और जहां गरीब पीता है उसको ताड़ीबाना कहते हैं। गरीब नी नाम पर ही उनको जिलान किया जाय, गरीबों में यह भावना पैदा की जाय कि शराब बरी त्रीज़ है, तो जनको पढाने का काम कौन करेगा ? सध्य समात्र वाले ही करेगे । भीर यहां तक कि चार धाने को लाडी पी कर धगर कोई गरीब सड़क पर हल्ला करता चले, गढ़बढ़ करता है, ग्रदा काम करता है तो उसको पुलिस दक्ता 160 में गिरफ्तार कर लेती है कि द्वम शांति भन कर रहेहो, हल्ला सचा रहेहो। चार भाने की ताडी पीने वालें को बन्द कर दिया जाता है। स्रीर उसको सजा सुनाने वाला कौन है जो स्वयं 150 रु० की बोतल पीता है। जब भाग गरीबो को शिक्षित करने की बात कहते हो, तो मै पूछता ह कि यह काम कीन करेगा? वह तो सध्य समाज ही करेगा, जो देश के भन्दर एक प्रतिशत है और देश की राजनीति, ब्यापार, नौकरी नव उसी समाज के हाथो केन्द्रित है, जिनके बाचरण से सारा समाज बनता है, जिनके माचरण से सम्पूर्ण समाज पर प्रभाव पडता है। जब तक उनका घाचरण नहीं बदलेगा नव नक देश में धाप किसी व्यवस्था को लागु कर सकेंग्रे, यह बिल्कुल धसम्भव है। माननीय साठे माहब, हम धीर प्राप धगर शराब पीकर सडक पर निकले तो उससे करोड़ों **प्रादमियो को क्या प्रेरणा मिलेगी। लेकिन प्रगर** कोई रिक्श अनाने वाला शराब पी कर सडक पर निकले तो उससे 2, 4 भादमियो को प्रेरणा मिल सकती है। इस लिए कहना चाहता हूं कि जो मराब बन्दी का दाम है, नज़ाबन्दी का काम है, धगर सरकार इसे करना चाहती है तो सम्पूर्ण रूप से करे। मैं तो यहा तक जा कर कहने के लिए तैयार हु कि केवल इस पर टैप्स बढ़ाने से इस का निराकरने नहीं हो सकेगा, भाप यह भी कानन बना कर कर दीजिए कि शराब पीने वाले की साल. 2 साल कडी सजा भी दी जायेगी।

धगर देश में सुधार की धौर प्रशिक्षण की बात करते है तो हमने हिन्दुस्तान को देखा है। यहां महात्मा गाधी, ग्रीतम बुद्ध भीर काइस्ट ने उपदेश दिया। जितने हमारे समगज-सुधारक, चेतना की बाते करने वाले, सामाजिक, सास्कृतिक काति करने बाले प्राये, उन्होने एक से एक नई बात, मिद्धान्त की बात नहीं लेकिन वह सारी बाते किताबों में पड़ी रह गई, व्यवहार में लागू नहीं हो सकी। केवल एक पक्ष काइष्टिकोण लेना कि केवल प्रचार से सास्कृतिक कांतिका सामाजिक सुधार का वातावरण ला कर हम लोगो की बेतना के घरातल को इतना अचा उठा देगे कि लोग द्रा काम न करे खाली नैतिकना के दुष्टिकी ग से यह नहीं हो सकेगा, पूरा देश यह मब जानता है।

चोरी करना पाप है, यह सब जानते है फिर भी द्याई 0 पी 0 सी 0 में लिखा गया कि चोरीके लिए इतनी सजा दी जायेग़ी। इसी तरह डकैती करने व्यभि चार करना, ब्रह्मातकार करना पाप है किर भी द्याई0 पी0 सी0 में सजाका उपबन्ध क्यों है ? इसलिए कि इन्सान केवल नैतिकता के और धाध्या-रिमकता के वृष्टिकोण से ही नहीं चलता । मनुष्य में मानवीय कमजोरी है भीर उसके कारण वह किमलन में आना है तो उसको उस दण्ड का भय रहता है कि भागर यह काम करेंसे तय यह सजा मिलेसी। इसी तरह जब तक इम्सान को किसी यह का भव न हो

तब तक वह सराब से भ्रमण नहीं हो सकता है। क्या कारण है कि पाकिस्तान में कह विया गया कि शराब पीने वाले को कोडे लगेंगे? ग्राज पाकिस्तान में लोगो को पता है कि शराब पीयोगे तो चुनडो पर कोडे लगाए जायेगे। यह इसलिए कि लोग डर से बुरा 🛊 म व करें। केवल नैतिकता और भ्राष्ट्यामिकता की बात करने से तो बिल्कूल पंगु ग्रीर कमजोर समाज बनाना होता है।

शराब के बारे में मैं कुछ नही जानता, लेकिन शायद भ्राप जानते होगे, जो विदेशी शराब बनाये जाते हैं, ग्रभी हमारे साठे साहब ने बोलते-बोलते कहा कि शिवाम्ब मे 4, 5 परसेंट ग्रलकोहल होता है। मैं तो यह समझ रहा था कि यह वियोरी प्रधान मती की है, लेकिन जब तक आपने उस थियोरी का पालन नही किया तो धापको उसमे भी 4, 5 पर सेंट मलकोहल होने का कैसे पता लगा? मैतो वहना कि मगर उन्हें बड़ी तकलीफ हो रही है इस बात की कि शराब की कमी पेडेगी, तो लोगो का तकलीफ होगी तो जो 4, 5 परसेट मलकोहल वाली चीज है, उसका म्राप प्रतिदिन 4, 5 बार सेवन करे, उसमे तो टैक्स लगने वाला नहीं, उसमें क्या भार्यात्त है, उसमें 4, 5 परसे भलकोहल है भी। भाप खुले रूप मे उसका सेवन कीजिए।

मैं शराब के बारे में कुछ नहीं 🗤 ना लेकिन जो सरकार के अरिये बात घाई है, उसमें मादा लिकर पर 15 रुपये 20 पैसे प्रति लिटर, ममाले वाले पर 27 हपये भीर विशेष मसालेदार पर 15 रूपये, यह बात समझ मे नही बाई। मैं समझता ह कि विशेष मसाले बाली बढिया शराब होगी। जिस सब्जी मे ज्यादा मसाला डाला जाता है, वह सबसे ज्यादा मच्छी बनती है, खाने में ज्यादा मजेदार होती है तो इस मजेदार मसाला वाली शराब पर भी 15 रुपये भीर सादा पर भी 15 रुपये। मेरे कहने का मतलब यह है कि शराब पर जो दाम बढ़ाने वाले है, तो उसके पीने बाले कौन हैं? जा बड़ी बड़ी शराब की दूकाने है, वह बड़े-बड़े शहरों में चलती है। यह कहा चलती है, यह कितनी दर्दनाक बान है। श्री वयालार रिव ने बिहार की बात की, लेकिन मैं कहना चाहता हू कि वहां कच्ची भीर गन्दी शराब पीने के कारण 7 दिनो में 700 मादमी धनवाद में मर गये। गरीब कोयला खानो में काम करने वाले मजदूरों की मृत्यु हो गई।

सस्ती शराब हो या कोई हो, में यह कहना कि वह सस्ती शराब भले ही हो, लेकिन प्राज विदेशी सराव या कीमती शराब पीने वाले, उसका सेवन करने वाले कौन है? कीमती शराव का सेवन वही करता है, जिसकी जेब में ज्याचा पैसा है। वह पैसा कहा से भाता है? उस भागदनी का कोत क्या है ? बाज काल धन का सब से ज्यादा इस्तेमास कराब पर ही हो रहा है। जिन लोग्नो के पास काला धन है, वे उसे कहा खर्च करेते? वे करते है, शराबकोरी पर, पार्टियो भीर दावतो पर । इस लिए मैं सरकार से निवेदन करना चाहता ह कि सगर वह शराबबदी करना चाहती है भीर देश के लोगों के चरित्र का उत्थान करना चाहती है, तो उसे कठोर कदम उठाने होगे।

16 hrs.

शराब के नशे में धुत हो कर इन्सान बुरे से बुरा काम कर बैठता है। शराब के नशे में इन्मान इतना गिर जाना है कि उसमें पत्नी भीर बेटी की पहचान. नही रह जाती है। महाभारत-काल की कथा है कि शुक्रचार्यं ने शराब के नशे में वह मत्र वृहस्पति के पुत्र को सिखा दिया, जो वह किसी दूमरे को नही सिखाना चाहने थे। इसी लिए उन्होने कहा कि शराब इननी बुरी चीज है कि इससे इन्सान की बुद्धि और विवेक नष्ट हो जाते हैं।

जहा तक शराब के विस्द्ध प्रिमिक्षण धीर प्रचार का मन्बन्ध है रेडियो टेली विजन अखबारो, पुस्तको भीर गोप्टिया तथा सभाभो वे जरिये जनमन जाग्रत करना चाहिय भीर बताना चाहिये कि शराब बरी चीज है, लेक्नि केवल इससे काम नहीं चलेगा।

इन्त मे मैं कहना चाहता ह कि ग्राज शराब के माध्यम से हिन्द्रसान के कराडी गरीबो के मान्मिक शोषण का भी काम हो रहा है। हिन्द्रतान में गरीब भीर मजदूर भपने भधिकारों का समझ नहीं पाये, भौर उनके लिए लंड नहीं पाँ, बयोकि उन्हें शराब का इस्तेमगल करने के लिए प्रेरित क्या गया ताकि वे नशे में धत रहे, नशे में द्भपने गम का भल जाये, उन्ह रह न अनभव होने पाये कि हमारी दुवशा के लिए सत्ता ही जिम्मदार है और इमलिए वे भ्रन्या ी सना के विरुद्ध लडने के लिए कदम न उठायें। इस दृष्टि से भी शराब का बन्द करना जरूरी है।

शराब के जो दाम बढाये गये है, मेरी राय मे वे दाम बहुत कम है। यह समस्या का निराकरण नहीं है। केवल दाम बढ़ा देने से शराबीं बन्द नहीं होगी। याता इसना उत्पादन बन्द कर दिया आये, भौर या जिस तरहमाई 0 पी 0 सी 0 में भन्य भपराधी के लिए सजाये वर्णितहै,उसी तरह शराब पीने को भी दहनीय प्रपराध बना दिया जाये, ग्रीर उसके लिए दो, तीन, चार या पांच सगल का सश्रम कारा-बाह दिया जाये, वर्ना सध्य समाज, जो किसम्पूर्ण सरावकोरी का श्रद्धा बना हुआ है, सीना तान कर सराव पीता रहेगा। मेरा कहना यह है किपढ़ेहुए सुन्ही की कोई पड़ा नहीं सकता है , पड़े हुए पहिंत को पड़ाने से कीई लाभ नहीं है। अपने स्वर्थ को सिद्ध करने के लिए और गरीबों का शोषण करने के लिए ही शराब-बन्दी का विरोध किय जाता है और इसके लिए केवन प्रतिक्षण भीर प्रचार की बात कही जाती है। इसलिए सरकार को इस बारे में कठोरता से कदम उठामा चाहिए।

*SHRI A. K. SAHA (Vishnupur): Mr. Deputy-Speaker, Sir. the hon. Finance Minister has infroduced the Punjab (Delhi Amendme it) Excise Bill in this House. While supporting the Bill I cannot resist expressing my surprise that the parent Bill dates back to 1914 and the present amendment is sought to be implemented in Delhi in 1979 i.e. after nearly 65 years. In the Objects and Reasons the Minister has stated that the Government was forced to introduce this Bill after a lapse of 65 years because the Delhi Administration had met with a defeat in the court in a case and as a result of the court verdict the Government would be required to pay nearly Rs. 75 crores as compensation. I fail to understand why it has taken such a long time for the Government to plug the loophole and obviously they had failed to initiate timely action when the Supreme Court decision was given.

16.05 hrs.

SHRI N. K. SHEJWALKAR in the Chair.

While introducing the Bill, the hon. Minister has said that the present legislation would help introduce prohibition. We are not against prohibition as such but we feel that merely by introducing such bills we would not be able to achieve our objective A little while ago, hon. Member Shri Kanwar Lal Gupta was saying that this Bill discourage the poor people would from taking wine. It is true that the poorer sections of the society whose income is meagre spend a good lot of their income and at times the entire income on wine. This is a serious problem no doubt but the Government have never cared to go deep into the matter to find out the causes which compel a poor man to spend all his earnings on wine alone. Instead depending entirely on legislation it is necessary that a programme of social education should be undertaken create necessary awareness among these people about the banes of drinking. But still more important is the need to undertake schemes which will help improve the economic condition of the poorer sections of society. these people can get all the opportunities that a society offers to its members and if their lot is improved economically then they would themselves not take to wine. Shri Ravi was rightly saying that there are many States in the country who are not opposed to prohibition but they want that they should be paid the money that they earn through the sale of wine so that they can utilise the money for the purpose of developmental work. The West Bengal Government also conveyed to the Centre their willingness to implement the policy prohibition provided the Centre must compensate the loss that they would be suffering as a result thereof. Unfortunately, the Central Government did anything in the matter not do therefore suggest that if the would Central Government is really serious to implement the policy of prohibition then they will have to take a positive step in this regard and the matter can be discussed by them with the Chief Ministers and a decision taken

present bill seeks to impose excise duty on many items and one of them is cider i.e. apple juice Sathe has referred to this item. I do not know what percentage of alcohol it contains but if it really does not contain alcohol then I will request the hon. Minister to exempt this item from the purview of this Bill We cannot forget the fact that apples are grown by the poor people in hills and they consume its juice also. If we tax this item then we would really be taxing the poor in the hills and enhance their hardships. The Bill also makes a mention about the intoxicating drugs. In this connection I would like to submit that these drugs are taken by many in the form of medicine and not for the sheer pleasure of being intoxicated. Very often a person who acute pain takes such suffers from drugs and if we are going to tax this [Shri A K Saha]

item then the cost of such drugs will go up and the patients will suffer. I would therefore request the hon Minister to consider these aspects of the matter and take suitable remedial measures. I support the Bill and conclude.

श्री रीत लाल प्रसाद वर्मा (कोडरमा) मभापति महोदय, मै पजाब उत्पाद मुक्क (दिल्ली सभोधन) विश्रेयक का समर्थन करन के लिए खडा हुआ हू। भाज मधा नियंध की दिमा मे जनता सरकार ने एक जेहाद वाल दिया है और पिछले 30 वर्षों के अनुभव मे यह दखा गया है कि बराबर से जितने भी देश में बुद्धिजीवी लोग हुए हैं, जितने सत हुए है, महातमा हुए है सब लागा ने मखनियंध के लिए उपदेश दिया है लेकिन साठ साठव जा उधर बैठे हैं

आदी वसत साठे मैं भी उपदेश के हक मे हू।

श्री रीत लाल प्रसाद वर्मा उपदेश के हक में है केवल भाषण में।

श्री हुक्स देव नारायण यादव उपदश और उपभाग दानो के हव में हैं।

भी रीत लाल प्रसाद वर्मा माप सोम रस, शास्ति रस भीर मध रम के बराबर अनुगामी भीर पक्षपातो रहे हैं। लेगिन यह केवल झापका उपदेश ही है। मरा कहना है कि कथनी और करनी में अन्तर नही होना चाहिये। हम विरोध में है इसलिए विरोध करे. यह भावना न हो कर मानव कल्याण के लिए पुर समाज के विकास के लिए ग्रापको सोचना चाहिये। जनना सरकार 500 करोड ६० जो ऐक्साइज से मिनता है हर माल उमको कंवल मानव कल्याण के लिये हा छोड रही है भीर इस कमी को किसी दूसरी मद से पूरा करना चाहती है, यह उसका दृढ सकल्प है। हमारे प्रधान मली जी महात्मा गांधी के सही झन्यायी हैं। श्राप भी प्रपन ना महातमः गाधी दे भौलोग्नर बताने है निवन उनक पथ के बिल्कुल विपरीन बराबर चलते रहे हैं। इसो का परिणाम है कि म्राज मप-राधा में बद्धिहो रही है। भराव पी कर ही अपराध किये जाने है नाए चारी हो, डबैती हो, बलात्कार हो, सभी घत्याचार मादव द्रव्यी वे नशे में ही हाते हैं क्योंकि उससे बादमी प्रपना विवेश को बैटना है भीर जो भी बरी भावना मन में रहती है उसी को पूरी करता है चाहकाभी हाजाये। ग्रगर इसी दिष्टकाण को ध्यान में रख कर दिल्ली में घायातित होने वाली सभी प्रकार की नशीली चीजा पर टैक्स बढ़ा कर हतात्साहित किया जा रहा है तो इसम क्या भापति हो सकती है। जब पैसे नहीं होगता पीन में क्सी धायेगी। भाप कहते है कि शिक्षादी जाय नायह भी एक प्रकार की शिक्षा ही है कि महनी हान पर यह नहीं खरीद पायेंगे भीर धीरे-धीरे उसको छोड देगे।

भी बसरा साठे: यह गलत साबित हुमा है। टैक्स बढाने से नशा कम होता है, यह बात गलन साबित हुई है।

भी रीत लाल प्रसाद वर्मा इसीलिये प्राप शराब की जगह पर शिवम्भ पर चले झाइये । लेकिन जहा तक शराब है यह मन्ष्य के लिए धहितकर है। जो गरीब मजदूर होते हैं, खान में काम करते हैं उनका मारा पैसा इसी में खत्म हो जाता है। जब उनकी बादत पह जाती है तो मारा बपना पैसा उसी पर खर्च कर देते हैं। पुजी का निर्माण नहीं कर याते है भीर उनका मारा विकास समाप्त हो जाता है। इसलिये पूरे रूप में झगर मद्यनिषेध किया जाता है तो 10, 20 वर्ष मे एव नई संस्कृति पैदा हागी और हर धादमी शराब पीना हराम समझेगा । पराब धाव-कारी (दिल्ली सशोधन) विधेयक के रूप में यहा मत्री जी ने जो प्रस्ताव रखा है वह मेरी राय में ग्रन्छा नहीं है। इस पर तो एक तरह संपूरा नियमण करना चाहिये था या भ्रलग इसके लिए विधेयक बनाना चाहिये था। विल्ली में बाहर से माने वाली भायातित शराब पर भले ही दर बढा दे लेकिन जिम तरह से पैट्राल के दाम बढ़ जाने से भी उसकी खपत बन्द नही हाती यहां जितनी गाडी पहले चलती थी उसम कुछ कम भले ही हो, लेकिन चलती है उसी प्रकार से शराब ने दाम बढ़ा दन के बाद भी पीन वाले शराब पोयेगे ही। यह तो हतोत्माहित वरन का थाडा बहत प्रयास है लेकिन इस दिशा म नोई ठाम विध्यक बना कर लाता चाहिये ताकि इस पर पूरा नियत्नण हो सके।

मै मनी महोदय को धन्यवाद जलर दगा कि उन्हाने को प्रयास किया है इससे भी दिस्ती प्रशासन को 75 करोड रुपये वार्षिक भ्राय हो सकती है जिनने की शराब ग्रभी ग्राती है।

श्री बसन्त साठे 7 कराड रुपय वाधिक 75 करोड रुपये पिछला बकाया बच जायेगा।

श्री रीत लाल प्रसाद बर्मा जो कुछ हो हिसाद लगाइये इससे भी कुछ हद तक राहत मिल सकतो है! लेकिन धीरे-धीरे ऐसे कदम उठाने चाहिये जिससे दिल्ली को पूरी तरह से शराद से मुक्त कर दिया जाये।

भी वसन्त साठे ज्यादा शराब नाइये, पूर्ण नशाबन्दी करने वे लिए ।

भी रीत नाल प्रसाद वर्गी यह नारे बराबर चलते रहेंगे धौर प्रापको भले ही इसमें जीने का रास्ता मिले, लेकिन यह धांधक दिन नक रहने वाला स्लोगन नहीं हो सकता है क्योंकि भव जनता की धांध खुल गई है। धव सर्व-माधारण में देहात में ग्राम लोगों की यह भावना बनती जा रही है कि धव भल-मुलीया से, आवमी को झराब धौर लिंगरेट पिलान से/बोट लेकि का काम समाप्त हो बया है। धगर उसकी जमीन पर विकास कार्य नहीं होगा, तो कोई भी रहे, धव नेतायिर से काम बलने वाला नहीं है। इसमें

षहा तक हो अपना लाभ उटाइये, लेकिन वेश, जनता और मानव-मात के लिए यह अकरी है कि शराक्ष्यत्वी होनी चाहिये, क्योंकि यह वेश महात्मा गांधी, दयानव्य सरस्वती और भगवान बृढ का रहा है और मस ने कहा है कि शराब देश के लिए अहितकर चीज है, इसको समान्त करना चाहिये।

SHRI C. K. CHANDRAPPAN (Camnanore). I appreciate that a situation was created by the court verdict, but then I should have expected the Government to be more honest and more straight-forward in its approach when it comes to the House with a Bill.

I have no guarrel with the intention of the Bill, but with the sermon with which it begins Apart from revenue, they want to promote their so-called great cause of prohibition, and th Bill, they say, will help it Here comes the most controversial question, cause I would have extended support to him fully, without any reservation, if he had come to this House without that sermon as part of the Bill, hecause when the Minister says that there should not be revenue less, it is understandable But when in second part he says that it is to promote prohibition it is eception The imposition of prohibition, it has been pointed out, is un-Indian in culture I need not point this out to the Minister because he speaks of Indian culture our culture. thousands thousands of years ago, the forefathers in the country used to drink Somrasa and they recited Vedhas Soma is a part of Indian culture and today somebody has a fad about prohibition and then you give a big lecture to the poor "Do not drink, your money should not wasted". That is just shedding crocodile tears. You are creating conditions under which the people are perpetually destined to live in poverty and you take it as moral and natural. There are poor people and the poor people should remain poor, but they should not drink. That is the only consolation. Why should you take away even that, if they get a little pleasure out of drinking? I am not one who says that every one should drink. But I am totally against the prohibition policy. The reasons are known. It will take away employment of several lakhs of people who are directly involved in the manufacture of liquor and allied industries. When this Government came to power two years ago they said that they are going to solve the problem of unemployment within ten years But now they have ruled for half the period for which they are elected and we find an increase of about 50 per cent in the number of unemployed. Then again you are coming with the prohibition policy, due to which several lakhs of people will lose their employment. This prohibition policy is nothing but sheer madness It is bettler to abandon this policy and come forward and say that this policy cannot be implemented I do not want to go into the moral aspect of it I do not agree with any State where prohibition policy has been im-My friends from Tamil plemented Nadu may not agree in public are happy. In Kerala we are getting lakhs of people coming from the neighbouring State, which has imposed prohibition with a determination and our revenue is shooting up. It is very good and we welcome it. But as a matter of policy, it is madness. It is futile and it is against the people for whom you are shedding crocodile tears. Those who support so vehemently the prohibition policy are saying that they are doing so for the people I do not think there is much argument in that. If you want to create conditions under which drinking will not take place in an injurious manner, there are other methods. I also welcome that there should not be drunkenness in country. Our people should not be drunkards. For that you have to create awareness among the people. You have to educate and if you succeed in creating that awareness, then there is a possibility of achieving conditions under which people will not get drunk. But prohibition is no way. May I request the hon. Minister to remove that paragraph where you give the sermons. Otherwise, the Bill is O.K. With certain reservations, as was

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[Shri C. K. Chandrappan]

pointed out, why should you impose this levy on the cider?

SHRI SATISH AGARWAL: No.

SHRI C. K. CHANDRAPPAN: It is not a liquor in that sense. You are not very familiar with drinks. That is the problem. You have to go on the basis of certain briefs. But we, who have experience in that, say that it is not a liquor. Such anomalies are there in the Bill. You should remove that sermons from the Bill.

SHRI SATISH AGARWAL: Does the cider contain some alcohol?

SHRI C. K. CHANDRAPPAN. For that matter, even Arishtas and Asavas contain alcohol. But it is not liquor. I do not know the percentage of alcohol.

SHRI VASANT SATHE: Otherwise, ever an c.dinary unce vall contain alcohol.

SHRI R. V. SWAMINATHAN (Madurai) The care certain medicines which contain alcohol. If you compare the content of alcohol in Cider with the content of alcohol in the medicines, you will find that the content of alcohol in Cider is less than what is in the medicines.

SHRI C. K. CHANDRAPPAN: Even if certain liquor will have a certain alcoholic content, you should adopt a rational policy by which the people should be allowed to take that. Otherwise, you will repeat the tragedy that we experienced in Bihar. In Bihar, there was a big human tragedy, where poor miners, hundreds of them died, because they took the illicit liquor which was sold there Even in Delhi, two years ago, near the New Delhi railway station, in the Railway Colony. dozens of people died because they took illicit liquor Illicit liquor is of'ca poisonous. Instead of giving poison to the people, allow them to drink something which can be sold in the open market. The people who are drinking have their own reasons for drinking. They would like to drink something. There is no reason why the Government with all its policies do not allow the common people to get some cheap liquor with less alcoholic content so that they will not become victims of liquor poison.

AN HON, MEMBER: Toddy.

SHRI C. K. CHANDRAPPAN: Toddy is ideal.

SHRI VASANT SATHE: You eat any number of grapes in the night so that in the whole night, it is fermented in your body and you drink the residue

SHRI C. K. CHANDRAPPAN: That he will not say. There are others in the Ministry who may say that.

So, my request to the hon Minister is, you kindly take the spirit of the discussion. Actually, the House is extending the support to the Bill but opposing the sermon part and certain anomalies in the Bill.

With these words, I conclude,

श्री डी॰ श्री॰ सर्वा (बुलडाना) : सभापति
महोदय, पजाब एक्साइज दिल्ली धर्मेडमेंट बिल के
ऊपर बोलने के लिए जो धापने धर्मुमति दी
है दो मिनट के लिए, तो दो मिनट में तो मै खरम नहीं
कर सकता हू। मैं सदन को ख्रीर मंत्री महोदय को
हुछ धर्मालयत बताना चाहता हू। हम बामो में
बीर खेडो में रहते हैं, वहा की स्थिति क्या है, वह बताना यहां जरूरी है। धाप ने वैश्व में सम्पूर्ण दाक बत्ती का लक्ष्य रखा है या जनता मरकार इसे करने जा रही है। मैं साठे साहब को सुनाना चाहता हूं, वह जरा सुन लें।

समापति महोदयः धापतो मिनिस्टर साहव को सुनाइए धीर मैं सुन रहा हु।

श्री डी॰ जी॰ गर्बाई मैं इस मध-निवेध का
निवेध करना हं। मध निवेध की नीति का निवेध
करता हं। कारण मैं बता रहा हूं। जब इस देक
के बर्तमान प्रधान जैजी महाराष्ट्र के चीफ मिनिस्टर
ये उस टाइम पर हमारे महाराष्ट्र में वाक बन्दी का
मसला धाया। महाराष्ट्र में वाक बन्दी हो गई।
लेकिन उस का रिएक्शन क्या हुआ, यह देखना चाहिये।

इसका रिऐक्शन यह हथा कि बहुत से बसामाजिक तरब बढ़ कर, गुन्का गर्दी बढ़ गई । सराव की स्मिष्तिय होने लगी और जगह जगह पर सोगो ने उस के गुले कोल दिए। बन्बई में बीर बीर सहरो में दस बस गक्र पर बास के गुले मिलते ये जहां गुड़ से लिकर बनाकर रखते वे और लोग वहां जा कर पीते वे । बुद्ध से या किसी और रसायन से वह लिकर बना कर जगह जगह उस के गुत्ते लगाते में। उस को हमारे बम्बई में ठर्रा कहते हैं। तो ठर्रापी कर सोगी को बहुत नहा प्राता है। इससे प्रसामाजिक तत्वी को बढ़ावा मिलता है, स्मर्गालग करने वालो का बढावा मिलता है। बाज ऐसे लोगों के पास करोड़ों की जायवाद है और वह लीडरी करते हैं, समाज में ऊंची नाक कर रे चाते हैं, सीर धर्मा उनका सराव का है।

मै माननीय चन्द्रप्यन से सहमत हू कि जराब बन्दी करने से देश का सर्वनाश होगा। यह तो सही बात है। हम लोग यहां शराब बन्दी की बात करें और रात को कनाट प्लेम से 300 ह0 की बोतल से कर बाये, यह ठीक नहीं है। इस देश में पूराननकाल से यह परम्परा रही है, हमारे वेदो में भी कहा गया है सोमरस सजीवनी है। सोमरस मुत्राचार्य ने लिया, उसको वह सजीवनी कहते थे। कच्छ को मार कर, उसको जला कर उसकी राज सोमरम में मिला कर शकाचार्य को पिलाई तो शुकाचाय का पेट फाड कर वह बाहर निकल गया । तो सोमरस को सजीवनी कहते थे । इमलिए द्याप बट्त सोच समझ कर कदम उठाये। यह कोई ऐसी बात नहीं है कि बुटकी बजाबी भीर लोगा ने सराब छोड दी। शराब पीने वाले के दरवाजे पर झगर कोई सत जपना द्धन भी दे दे तो भी शराब पीने वाले लोग उसको र्छोड़ने वाले नही है। शराब पीने वाले को मांकी कसम दिलाई लेकिन वह उसको छोड नहीं सका। वारू में इतनी अपविवता है कि माकी करम लेकर भी बहु उसको नहीं छोड सकता। मैं भी बाहताह कि देश में सम्पूर्ण नशाबन्दी होनी चाहिये । लेकिन कालून से नहीं होगी। उस्टे वर वर में शराब की मद्विया लगेंगी धीर गुण्डे लोग मालवार हो जार्वेने और हमारी भाग की बड़ा नकसान होगा। तो इस तरफ भी ध्यान रखना चाहिये कि इतना वडा घाटा सह कर देश में वारूबन्दों कर सकते हैं क्या? मैं सोचता है कि झगर भगवान भी झायें तो भी शराब कानून से बन्द नहीं हो सकती है। आप कितने लोगों को जेस में डालेंने ? बाज कितने लोग पराब पीते है। माप इसके बारे में सोच विचार करके कवम उठाइये भीर देश को इस ग्रान्न ज्वाला से बबाइये, क्योंकि शराब बन्दी हाँ बायेगी तो धसामाजिक तत्व बढ़ जार्येने, गुण्डाागर्दी बढ़ जाग्रेगी । शराब बनाने के लिए घर घर में भट्टी बन जायेगी। वह लोग दादा नीगो को छुरा वेकर दरवाजे पर बड़ा रखेंगे भीर जब वहां पर पुलिस की बैन जायेगी, हमारे बम्बई में यही होता है, तो उसमें से दो पुलिस वाले उतरेंगे और महें से नोट में में फिर गाड़ी में चले बावेंगे। इसी तरह से गरडी किर दूसरी जगह हकेगी और वहां से भी नीट नेकर वसे आर्थेंगे। इस तरह से सारे दिन भर नीट चया कर के साम को उनका बंदवारा कर लेंगे। यह सही बात है, प्रसंजी बात है, प्राची देखी बात है। इससे देस का बड़ा नुक्सान होने जा रहा है।

इसलिए मैं इस बिल का समर्थन नहीं कक्या बल्कि विरोध करता हु और यह कहता हु कि आप वेश में दारू बन्दी कभी सक्सेसफूल नहीं कर सकते। यह माखिरी बात बोलकर मैं भ्रपनी बात समाप्त करता

THE MINISTER OF STATE THE MINISTRY OF FINANCE (SHRI SATISH AGARWAL) I have heard with rapt attention the made by several members while discussing the motion for consideration of the present Bill

By and large the Members have welcomed the move Of course, some criticism was made by hon Chandrappan and Shri Vayalar Ravi why a sermon has been given in the Preamble of the Bill Had I known about these sentiments of the hon Members and had that been the only point of dissent or opposition to this proposed Bill, perhaps I would have incorporated it because that was not at all essential for the time being

What is the primary object of this Bill? It is only to regularise the countervailing duty imposed by the Delhi Administartion on the country liquor in Delhi which was being levied for several years (Interruptions) Yes. for more than 25 years It is true that somebody challenged it m the High Court and the High Court accepted the plea, accepted the writ petition and set aside the order of the Lt Governor of Delhi and also ordered the refund of the duty that was collected over the past so many years It is pure and simple a fiscal measure Does this House want that whatever duty that has been collected by the Delhi Administration over those years should be refunded to those liquor vendors who had already collected the duty from the consumers and are the hon Members prepared to give this windfall to the liquor vendors that they should have Rs 75 crores over the last 25 years and Rs. 7 crores for the current year? I think no Member of this House has supported it or will [Shri Satish Agarwal]

support it. It is only primarily take that particular levy.

SHRI VASANT SATHE: Correct.

SHRI SATISH AGARWAL: That this Bill has been brought.

SHRI VAYALAR RAVI: We will support in principle that this is a revenue for the State.

SHRI VASANT SATHE: You delete this sub-clause (2). Then we will support it.

SHRI SATISH AGARWAL: The High Court of Delhi gave a judgment on 11th January 1979 deciaring this levy as beyond the jurisdiction or the authority of the Lt. Governor, The Delhi Administration approached the Home Ministry and the Finance Ministry and naturally the matter was put before the President of India who promulgated the Ordinance on 20th January. The Ordinance that has been promulgated has stood the test of scrutiny of the Court. I may inform this hon. House that there was an appeal filed by the Delhi Administration, a Letters Patent appeal filed before the Divis on Bench of the High Court and the liquor challenged that Ordinance before the High Court and the Division Bench of the Delhi High Court has given a judgment very recently on the 9th of March upholding the validity of the Ordinance and accepting the plea of the Delhi Administration and setting aside the judgment of the single Bench of the Delhi High Court, that judgon 9th ment has been delivered March, 1979. So, validity, the constitutional validity and whatever disputes that were raised before the High Court, in the course of the arguments, with regard to those writ petitions, the High Court has upheld the validity of the Ordinance or the validity of the levy or the regularisation of the levy.

That is the primary objective of this Ordinance and that is the primary objective of this Bill, i.e., to replace this Ordinance. That is the primary objective. But, incidentally, it has been mentioned—not in the Statement of Objects and Reasons—but in the Preamble—I do not deny that but that a not a sermon It is a well—known proclaimed policy of the present Government which has been discussed threadbare in the National Development Council and in the Conference of the Chief Ministers and it has been accepted as the national policy now.

The objectives are laudable. present Bill is not meant to induct any policy of prohibition into the country or into the Union Territory of Deihi. I am sure certain measures have been taken by the Delhi Administration. Tamilnadu had gone dry long back although Janata Government was of there. Gujarat had gone dry when we were not there. (Interruptions) So, these things had been done Now Bihar is going dry from 1st of April. Similarly, U.P. has also decided. Rajasthan is going to decide and the Chief Minister is going to announce very soon as to from what date they are going to introduce total or partial prohibition or whatever it is. Similarly, many of the States are adopting this policy of partial prohibition. They are having a phased programme of introducing prohibition into this country and in another four years So far as the Finance Ministry is concerned, it is a question of only compensating their loss partially which the Government of India has accepted.

SHRI VASANT SATHE: Do you want the illicit liquor to be continued in this country?

SHRI SATISH AGARWAL: That means Mr. Sathe is totally opposed to the policy of prohibition.

SHRI VASANT SATHE: I am.

SHRI SATISH AGARWAL: That is your conviction. You keep it with you. I have my own conviction. There are people in this country. The whole mass, 600 million people, of this

country are not for prohibition. But by and large the major mass of this country is 111 favour of prohibition. 1 can tell you that I had been to Almora last year. There were hundreds of ladies and children-I am here talking about Almora-who very much appreciated this policy of prohibition. I am talking about those labour class people. The hon, Member said that it is for some pleasure making, some entertainment It is this which makes the people poor and all that. It is true. But what about the affluent society? I had been to States and there was a conference of many countries. The ca'y one single point that was raised was in regard to the narcoticdrugs and all that The whole country is very much worried about it. The future generation is going to be spoilt by that. It is a matter of conviction in every country independently. It is not going to be of a universal application.

Vegetarianism is becoming popular in many foreign countries. Your opinions may differ. I agree. There are going to be impediments; there are difficulties in the implementation of prohibition policy. This is a social legislat.on. I personally feel that that social legislation has to be accepted by the society by and large. What is the fate of the Untouchability Act? What is the fate of the Child Marriage Restraint Act? What is the fate of the Anti-Dowry Act and what is the fate of the Anti-debt fees act? These are social legislations. That does not mean that we should not legislate. That does not mean that we should not go ahead in that direction; that does not mean that we should stop somewhere.

Of course, the objective is laudable. It is a part of the Directive Principles of the Constitution which every State Government is bound to follow and is bound to implement and it is a part and as part, of the legislation, this is being done. Of course, there are problems of illicit distillation. There will be problem of corruption

and there will be other impediments. I do not deny all that. They have to be overcome. Because there are going to be problems, we cannot leave or spare or we cannot diverse the 'audable objectives, I may agree there. The hon. Members of this House have agreed with this principle and all the political parties in this country agree with that I suppose. I am not aware that Mr. Sathe has anything to give. The Congress Party or the Congress(J) said that they are not against this bill on prohibition. Of course they had been preaching about prohibition.

SHRI VASANT SATHE: We are still for it but not by law.

SHRI SATISH AGARWAL: You had been doing that before two years. What was the Government in Gujarat? It was the Congress Government which did it.

SHRI VASANT SATHE: But it failed.

SHRI SATISH AGARWAL: That is a different matter. You have to make efforts for the laudable objectives You may fail. That does not matter. You have to do that sincerely. This Government has been doing it sincerely, and is trying to introduce prohibition.

SHRI VASANT SATHE: Wisemen learn by experience. But fools persust.

SHRI SATISH AGARWAL: Mr. Chairman he was talking about Shivambu. I do not want to dilate on that. That is not a part of the Bill.

SHRI VASANT SATHE: Will you agree to delete the proviso in the Preamble?

SHRI SATISH AGARWAL: For the information of Mr. Sathe, I can tell you that even in England he can get wrine therapy. It is a part of medicine in many parts of the world. I have read some book on that. If he is so

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much interested in shivambu I can tell him that that is not the policy of Government and that is not a part of the present bill. Government has adopted that as part of the medicinal treatment; nor as a medical science. allopathy homoeopathy or ayurvedic. Urine therapy is not a part of any of the systems adopted by Government; It may be with some one and there are other people in this country. I know hundreds of years ago the urine of a calf was used for treatment for so many ailments. That is a different matter I am not here to dilate on that point. I say that this is not some, thing new It is in vogue in countries, particularly, in England. I know that urine therapy is to some extent popular m various parts of England and they use it. There are doctors who are prescribing urine therapy. That is a different science I am not here to discuss all that. Mr Sathe has made a very valid point. I beg of him that he should be serious on certain issues. It is a question of revenue in the current year Rs. 75 crores worth of revenue. I am sure Mr Sathe or any other Member does not hold a brief for any of the liquor vendors that this revenue should be given to them I am very happy to know about it I think the hon. Members have supported the provisions of this Bill. With these words-whatever other points that were made are not relevant to this Bill-I seek consideration of this Bill by this House and to pass it unanimously.

SHRI VASANT SATHE. I would like to know from the hon Minister whether he would agree to remove that preamble

MR. CHAIRMAN: Whether you agree or you do not agree, there cannot be deletion.

SHRI VASANT SATHE: I want to know about the deletion of the Preamble If he does it we will support. This Bill is for revenue. If you do no delete that, then we will be forced to oppose the Bill.

MR. CHAIRMAN: Mr. Sathe, you must have moved an amendment to that effect. There is none.

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SHRI SATISH AGARWAL: I have already clarified that that is not the primary objective of the Bill. Delhi Administration on its own is going to introduce their prohibition policy. They are doing that way. This bill does not go that way.

MR. CHAIRMAN: The question is:

"That the Bill further to amend the Punjab Excise Act, 1914 as in force in the Union Territory of Delhi, be taken into consideration."

The motion was adopted.

MR CHAIRMAN: There are amendments We take up clause by clause consideration of this Bill

I shall put Clauses 2 to7 to the vote.

SHRI VAYALAR RAVI. Please put the clauses separately You may put the Preamble separately.

MR CHAIRMAN: You want the Preamble to be put separately

SHRI VAYALAR RAVI: I want the Preamble to be put up separately.

SHRI SATISH AGARWAL: There is no amendment. That cannot be done now. I shall clarify the position. There is no intention on the part of Government to give any sermons to anybody.

MR. CHAIRMAN: That point can be taken up later on. If you want to say something regarding the Preamble you may do so.

SHRI VASANT SATHE: We want to say something on the Preamble and so that can be taken up separately.

MR. CHAIRMAN: I follow your point.

Now I shall put the Clauses 2 to 7 to the vote of the House.

The question is:

"That Clauses 2 to 7 stand part of the Bill."

The motion was adopted.

Clauses 2 to 7 were added to the Bill.

MR. CHAIRMAN: I will put Preamble separately to the vote of the House. Now, I put Clause 1 and the Enacting Formula to the vote of the House.

The question is:

"That Clause 1 and the Enacting Formula stand part of the Bill."

The motion was adopted.

Clause land the Enacting Formula were added to the Bill.

MR. CHAIRMAN: Now, the question is:

"That the Preamble stand part of the Bill."

The Lok Sabha divided:

Division No. 71

[16.58 hrs.

AYES

Abdul Lateef, Shri , Agarwal, Shri Satish Amat, Shri D. Argal Shri Chhabiram Balbir Singh, Chowdhry Baldev Prakash, Dr. Banatwalla, Shri G. M. Berwa, Shri Ram Kanwar Bhanwar, Shri Bhagirath Birendra Prasad, Shri Chakravarty Prof. Dilip Chandan Singh, Shri Chandra Pal Singh, Shri Charan Narzary, Shri Chaturbhuj, Shri Chaudhary, Shri Motibhai R. Chavda, Shri K. S. Chowhan Shri Bharat Singh

Danwe, Shri Pundalik Hari Digvijoy Narain Singh, Shri Durga Chand, Shri Ganga Singh, Shri Gattani Shri R. D. Gupta, Shri Kanwar Lal Hazari, Shri Ram Sewak Jaiswal, Shri Anant Ram Kapoor, Shri L. L. Khan, Shri Kunwar Mahmud Ali Krishan Kant, Shri Liaquat Hussain, Shri Syed Machhand, Shri Raghubir Singh Mahal Shri K. L. Mangal Deo, Shri Mankar, Shri Laxman Rao Manohar Lal, Shri Mathur, Shri Jagdish Prasad Mehta, Shri Ajit Kumar Mhalgi, Shri R. K. Miri, Shri Govind Ram Murmu Father Anthony Onkar Singh, Shri Pandit, Dr. Vasant Kumar Paraste, Shri Dalpat Singh Parmar, Shri Natwarlal B. Patwary, Shri H. L. Pardhan, Shri Gananath Raghavji, Shri Rai, Shri Gauri Shankar Raj Keshar Singh, Shri Ram Charan, Shri Ram Dhan, Shri Ram Kinkar, Shri Ramachandran, Shri P. Ramapati Singh, Shri Ramjiwan Singh Shri Rao, Shri Raje Vishveshvar Rathor, Dr. Bhagwan Dass Sai, Shri Larang Saran, Shri Daulat Ram Shah, Shri D. P. Shaiza, Shrimati Rano M.

Sharma Shii Jagannath

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Sharma, Shri Rajendra Kumar

Shastri, Shri Bhanu Kumar

Shukla, Shri Madan Lal

Sinha, Shri Purnanarayan

Sinha, Shri Satyendra Narayan

Somani, Shri S S.

Tej Pratap Singh, Shri

Thakre, Shri Kushabhau

Tripathi, Shii Ram Prakash

Varma, Shri Ravindra

Verma, Shri Chandradeo Prasad

Verma, Shri R L. P.

Verma, Shri Raghunath Singh

Verma, Shri Sukhdeo Prasad

Yadav, Shri Hukmdeo Naia n

Yadav, Shri Roop Nath Singh

Zulfiquarullah, Shri

NOES

Alluri, Shri Subhash Chandra Bose

Arunachalam, Shri M.

Basu, Shri Dhirendranath

Chandrappan, Shri C K.

Damor, Shri Somjibhai

Faleiro, Shri Eduardo

Gawai, Shri D. G.

George, Shri A. C.

Gotkhinde, Shri Annasaheb

Kidwai, Shrimati Mohsina

**Kishore Lal, Shri

Kosalram, Shii K T

Meduri, Shri Nageswara Rao

Mishra, Shri G. S.

Nair, Shri B K.

Ramalingam, Shri N. Kundanthai

Ramamurthy, Shri K.

Rao, Shri P. V Narasımha

Ravi, Shii Valayar

Reddy, Shri M. Ram Gopal

Reddy, Shri S. R.

Sathe, Shri Vasant

Sudheeran, Shri V M.

Swaminathan, Shri R. V

Thakur Shri Krishnarao

MR. CHAIRMAN: Subject to correction, the result* of the division

15:

Ayes: 79; Noes: 25.

The motion was adopted.

The Preamble was added to the Bill.

The title was added to the Bill.

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI SATISH AGARWAL): I beg to move:

"That the Bill be passed"

MR CHAIRMAN: The question is:

"That the Bill be passed"

The motion was adopted.

*The following Members also recorded their votes:

AYES: Shri Fazlur Rahman, Shri Mani Ram Bagri, Shri Ram Vilas Paswan, Shri Shyamlal Dhurve, Shri Sushil Kumar Dhara, Shri Padmacharan Samantasinhera, Shri Shri-krishna Singh and Shri Kishore Lal.

NOES: Shrimati Rashida Haque Choudhury.

^{**}Wrongly voted for Noes.